

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 106
(IB)-406(ND)2020

IN THE MATTER OF:

Anish Shah Infrastructure Pvt. Ltd. ... Applicant/Petitioner

Vs

Iceberg Trading Pvt. Ltd. ... Respondent

Order under Section 9 of IBC

Order delivered on 12.04.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Mr. Sidhartha Das Advocate

ORDER

None for the Applicant. Learned Counsel for the Respondent states that the reply is filed. The same has come on record. As per the order dated 03.03.2021, Learned Counsel for the Applicant sought and was granted 10 days' time to file rejoinder. Neither rejoinder is filed. Nor anybody is appearing. Right to file rejoinder is closed.

List for hearing on **13.05.2021**.

Sd/-
DR. V.K. SUBBURAJ
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)